

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
C. M. P. No. 86 of 2020**

Smt. Pramila Devi

...

..... **Petitioner**

**Versus**

Union of India, through the General Manager,  
Eastern Railway, Koilaghat Street, Kolkata

..... **Opposite Party**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners : Mr. Vijay Shankar Jha, Adv.  
For the Opp. Parties : Mr. Gautam Rakesh, Adv.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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03/26.03.2021            Heard learned counsel for the parties.

The present petition has been for modification of the order dated 20.02.2018 passed in M. A. No. 101 of 2014 whereby the respondent-Railway Authority was directed to pay Rs. 8,00,000/- towards compensation to the claimant/appellant with 6% interest from the date of filing the claim application.

It has been submitted by the learned counsel for the petitioner that after passing of the above order, the appellant- Smt. Pramila Devi in M.A. No. 101 of 2014 has died on 26.12.2018. Death certificate has been annexed as Annexure-2 to the instant petition and further a certificate issued by the Circle Officer, Deoghar dated 04.05.2012 has also been annexed as Annexure-3 regarding legal heirs. On the above strength, it has been submitted that respondent-Railway may be directed to release the amount in favour of her legal heirs.

It is settled law that regarding declaration of legal heirs, there is specific provision and the authorized forum. The petitioner is supposed to obtain succession certificate in accordance with law and to file for compensation money. This is not the appropriate forum.

In view of the above discussion, the present petition is, hereby, disposed of by giving liberty to the petitioner to take appropriate remedy in accordance with law.

**(Rajesh Kumar, J.)**